

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No.38515/2015

(Arising out of impugned final judgment and order dated 16/11/2012 in RP No. 668/2012 16/11/2012 in RFA No. 68/2012 passed by the High Court of Delhi at New Delhi)

RAM GOPAL

Petitioner(s)

VERSUS

YOGESHWAR CHAND AND ORS.

Respondent(s)

(Office report for directions)

Date : 23/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
[IN CHAMBERS]

For Petitioner(s) Mr. Anoop Kr. Srivastav, Adv.
Mr. Ajit Kulshreshtha, Adv.
Mr. Vipin Saxena, Adv.
Mr. Umesh Chandra Srivastav, Adv.
Mr. Haresh Raichura, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, four weeks' time is granted to learned counsel for the petitioner to cure the defects pointed out by the Registry in the office report dated 02nd August, 2016.

(RASHMI DHYANI)
SR.P.A.

(JASWINDER KAUR)
COURT MASTER